

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.129/MP/2018

Subject :Petition under Sections 66, 79 and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of Hearing : 19.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Shalimar Visuals Private Limited (SVPL)

Respondents : National Load Despatch Centre and Another

Parties present :Shri Anand K.Ganesan, Advocate, SVPL
Ms. Neha Garg, Advocate, SVPL
Shir Ankure Singh, Advocate NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions to NLDC and Maharashtra Energy Development Agency for revalidation of the accreditation w.e.f. 8.7.2016 and registration of the Renewable Energy Certificates (RECs) w.e.f. 20.7.2016 in terms of the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

2. Learned counsel for NLDC submitted that the Petitioner did not undertake to revalidate its accreditation/registration with the mandated period, NLDC having no discretionary power or authority under the REC Regulations or the Detailed Procedure made thereunder cannot process the Petitioner's application at a later stage.

3. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**